

five. Even that we are not able to do.

**Sardar Hukam Singh:** Will the hon. Member who has tabled the question get any preference in the matter of supplementary questions?

**Mr. Deputy-Speaker:** Of course he will be given preference. I shall try to distribute the supplementaries to others as well.

**Shri Kelappan:** Will it be possible to give us written answers to the questions tabled beforehand so that Question-hour may be devoted to supplementary questions?

**Mr. Deputy-Speaker:** That matter was considered a number of times and it was decided that the importance of the Question-hour would disappear if printed answers are distributed beforehand.

**Shri A. C. Guha:** I would like to ask one supplementary on this question. The hon. Minister stated that the Government have no intention of taking any steps to restrict the production of bigger companies. May I know whether Government has got any plan to save the smaller cottage factories?

**Shri T. T. Krishnamachari:** There is one important factor to be considered in this connection. Hon. Members apparently lose sight of the fact that these match factories serve a purpose: that is they serve the purpose of the consumers. If it is the intention of Parliament that the consumer must be sacrificed at the altar of the smaller match factories, well Parliament can indicate their view and Government will follow it up.

The point really is we want to synthesise between the claims of the smaller factories and the claims of the consumer to the extent we can. If we ban the bigger factories, the consumer will have to pay the price.

In this connection, Sir, I would like to say a word in regard to the completeness of the answers provided. Between questions 324 and 330 I have got eighteen pages of notes here. If any supplementary is asked outside the material I have, I must naturally want notice.

**Shri Jaipal Singh:** Before we go on to the next question, I would like to point out that my question was in regard to match wax; but the hon. Minister directed us to sulphur. I had only asked a straightforward question as to whether one of the raw materials for the production of matches in this country was made indigenously.

**Mr. Deputy-Speaker:** How does it arise out of these two questions?

**Shri Jaipal Singh:** The question of control comes in.

**Mr. Deputy-Speaker:** Control means composition—is it?

The first question is about the Indian-owned and foreign-owned companies. So what exactly are the components and whether they are indigenously produced or imported, do not arise out of this question.

Then Question No. 330 relates to the number of match manufacturing factories; the number of match factories in which the Western India Match Company have investment; the total capital; the names of match factories, etc. I cannot imagine, how this question arises?

**Shri Jaipal Singh:** There is the word "unfair".

**Shri T. T. Krishnamachari:** May I help to cut the discussion short. The question asked was about a pool in regard to match wax. I said the pool referred to sulphur which is now controlled by the International Scarce Materials Conference and we supply refined sulphur which is not controlled by the International Conference to the same extent. I said no other article is in the pool—that was my answer.

**Shri Jaipal Singh:** Do I understand that the match wax produced by the Digboi Oil Company in Assam is not in the international pool?

**Mr. Deputy-Speaker:** I am afraid we are straying far beyond the question. Next question.

#### INTERNATIONAL COTTON CONFERENCE BOMBAY

\*325. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the names of the countries which were represented at the International Cotton Conference in Bombay on 2nd January, 1953; and

(b) what were the decisions taken and what will be their repercussions on our textile industry?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). There was no such International Cotton Conference at Bombay on the 2nd January, 1953.

**Sardar Hukam Singh:** Was any such Conference held in January here in

India at which other countries participated?

**Shri T. T. Krishnamachari:** No, not to my knowledge.

#### INDO-PAKISTAN BOUNDARY DEMARCATION

**\*326. Shri B. K. Das:** Will the Prime Minister be pleased to state:

(a) what distances of boundaries between the two Bengals, Assam and East Bengal and Indian and Pakistan territories on the Western border of India have so far been actually demarcated on land;

(b) what progress has been made in other works connected with the demarcation of boundaries in these areas; and

(c) what are the outstanding disputes over the boundaries and at what places?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) Out of approximately 830 miles of the boundary between West Bengal and East Bengal a length of 435.27 linear miles has been demarcated. The boundaries between Assam and East Bengal and between India and Pakistan on the Western border of India still remain undemarcated.

(b) and (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 10]

**Shri B. K. Das:** From the statement I find on page 2 that there is a dispute which has arisen recently on some agreed matter, and on page 3 that there are other disputes also regarding the Patharia Hill reserve and the Kushiara river, which are all old disputes. I mean that these disputes arose just after the Bagge Tribunal gave their award. I want to know what steps are taken regarding the new disputes that have arisen as well as the old disputes which have been hanging on for the past three or four years?

**Shri Anil K. Chanda:** The steps are that the usual correspondence takes place and when the Chief Secretaries and other representatives meet they discuss these problems.

**Shri B. K. Das:** May I know whether the time stipulated for finishing this work, that is March 1953, will be extended further, and if so how far?

**Shri Anil K. Chanda:** If it is necessary, obviously the time will be extended. But I am afraid I can't say at this moment.

**Shri S. C. Deb:** Is the hon. Minister aware that in the month of January there was some trouble about removal of some stones on the border near about Patharia Hills?

**Shri Anil K. Chanda:** Sir, we are discussing the demarcation of boundaries.

#### ADDITIONAL COMMUNITY PROJECTS

**\*327. Shri Barman:** Will the Minister of Planning be pleased to state:

(a) whether, besides the 55 Community Projects already decided upon, Government intend to launch more projects in the year 1953;

(b) if the answer to part (a) above be in the affirmative, which are the States where these additional projects will be started; and

(c) whether it proposed to start them in regions, which have not been allocated with any of these 55 projects?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Yes.

(b) and (c). Proposals have been invited from State Governments. Location of projects will be decided after considering them.

**Shri N. Sreekantan Nair:** May I know on what criteria the new projects will be undertaken, on the basis of the population or the area of the States?

**Shri Hathi:** Population of course will be there; but primarily the needs of the area, the response of the people expected and the manner in which the present projects have worked will be taken into consideration.

**Shri Barman:** Is it proposed to give a direction to the State Governments, while asking for the location of these projects, to indicate the desire of Central Government so that these new projects may be started in regions which have not been served as yet by these 55 projects?

**Shri Hathi:** Actually the State Governments have been asked that before formulating their proposals these things may be taken into consideration.

**Shri M. D. Joshi:** May I know whether the Government of Bombay has submitted any new proposals?

**Shri Hathi:** Not as yet.

**Shri S. N. Das:** May I know whether any allotments have been made to the